

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH AT PATNA
O.A. No. 242/2006

Date of Order: 05.11.2009

C O R A M

HON'BLE MR.JUSTICE ANWAR AHMAD, MEMBER[J]
HON'BLE MR. SUDHIR KUMAR, MEMBER[A]

Indradeo Singh, Applicant

* - By Advocate : Shri S.K. Singh
- Versus -

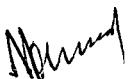
Union of India & ors., Respondents

- By Advocate : Shri Mukundjee

O R D E R

Justice Anwar Ahmad, Member[J] :- Heard the learned
counsel for the parties.

2. The applicant, who is presently posted on the
post of Cook, Running Room, Eastern Railway,, Garhara,
Distt. Begusarai, has filed this OA for his promotion
from the due date in accordance with law and payment of
arrears of salary with interest.



3. The learned counsel for the applicant refers to para 15 of the written statement and submits that the respondents in this para has stated that the second promotion under ACP to the applicant is due w.e.f. 27.10.2009 which is very much under process and shortly the arrear payment is likely to be made to the applicant. He, therefore, submits that the OA may be disposed of accordingly, specifying the period for giving promotion and the arrear payment.

4. The learned counsel appearing on behalf of the respondents submits that such a statement has been made in the written statement and the department is going to give promotion and arrears of pay very shortly.

5. Considering the submission made on behalf of the parties, this OA is disposed of with direction to the respondents to give promotion to the applicant from the due date in accordance with law and make payment of arrears within a period of six months from the date of receipt of this order. No order as to costs.



[Sudhir Kumar]
Member [A]



[Anwar Ahmad]
Member [J]

srk.